



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ - ೪ ಎ Part - IVA	ಬೆಂಗಳೂರು, ಸೋಮವಾರ, ೧೩, ಜುಲೈ, ೨೦೨೦ (ಆಷಾಢ, ೨೨, ಶಕವರ್ಷ, ೧೯೪೨) Bengaluru, MONDAY, 13, JULY, 2020 (Ashadha, 22, ShakaVarsha, 1942)	ನಂ. ೨೮೬ No. 286
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PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

No: DPAL 39 SHASANA 2020, BENGALURU, Dated:13.07.2020

The Karnataka Land Reforms (Amendment) Ordinance, 2020 ಇದಕ್ಕೆ ಜುಲೈ ತಿಂಗಳ 13ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2020ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾಪನ ಸಂಖ್ಯೆ:13 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ORDINANCE NO 13 OF 2020

THE KARNATAKA LAND REFORMS (AMENDMENT) ORDINANCE, 2020

(Promulgated by the Governor of Karnataka in the seventy-first year of the Republic of India and first published in the Karnataka Gazette Extra-Ordinary on 13th day of July, 2020)

An Ordinance further to amend the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) and for matters connected therewith or incidental thereto;

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Land Reforms (Amendment) Ordinance, 2020.

(2) Sections 3, 4, 5, 6, 7 and 11 shall be deemed to have been come into force with effect from the 1st day of March 1974 and remaining provisions shall come into force at once.

2. Amendment of section 63.- In the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) (hereinafter referred to Principal Act), in section 63,-

(i) for sub-section (2), the following shall be substituted, namely:-

"(2) The ceiling area for a person who is not a member of a family or who has no family or for a family shall be twenty units:

Provided that, in the case of a family consisting of more than five members the ceiling area shall be twenty units plus an additional extent of four units for every member in excess of ten, so however that the ceiling area shall not exceed forty units in the aggregate."

(ii) for sub-section (2A), the following shall be substituted, namely,-

"(2A) The ceiling area for a person who is tenant under clause (b) of sub-section (2) of section 5 shall be eighty units."

3. Amendment of section 70.- In the Principal Act, in section 70, in sub-section (1), the words, figures and letter "not being a person disentitled to hold lands under section 79A" shall be omitted.

4. Amendment of section 72.- In the Principal Act, in section 72, in sub-section (1), the figures, word and letters "79A and 79B" shall be omitted.

5. Omission of sections 79A.- In the Principal Act, section 79A shall be omitted.

6. Omission of sections 79B.- In the Principal Act, section 79B shall be omitted.

7. Omission of sections 79C.- In the Principal Act, section 79C shall be omitted.

8. Amendment of sections 80.- In the Principal Act, in section 80,-

(i) in the heading, for the words "Transfer to non-agriculturists barred" the words "Restrictions on transfer of certain lands" shall be substituted;

(ii) in sub section (1),-

(a) clause (b) shall be omitted;

(b) for sub clause (i), the following shall be substituted, namely:-

"(i) in case of A-class irrigated land, who does not use for agriculture purpose; or";

(c) in sub-clause (ii), for the words "who being an agriculturist holds as owner" the words "who holds as a owner" shall be substituted;

(d) sub-clause (iii) shall be omitted;

(e) sub-clause (iv), shall be omitted; and

(f) the proviso shall be omitted.

9. Insertion of new section 80-A.-In the Principal Act, after section 80, the following shall be inserted, namely:-

“80-A. Restriction on lands granted to the Scheduled Castes or Scheduled Tribes.- No conditions laid down in this Act shall be relaxed in respect of lands granted, during the period of prohibition under the Karnataka Scheduled Castes and Scheduled Tribes (Prohibition of Transfer of Certain Lands) Act, 1978 (Karnataka Act 2 of 1979).”

10. Amendment of section 81.- In the Principal Act, in section 81,-

(i) for the heading, the following shall be substituted, namely:-

“81. Restriction on Sale or Mortgage of Agriculture Land”

(ii) in sub-section (1), the words, figures and letters “section 79A or section 79B or” shall be omitted.

(iii) after sub section (2), the following shall be inserted, namely:-

“(2-A) No mortgage of agriculture land shall be made in favour of any person, other than the institutions specified in clause (a) and (b) of sub section (1).

11. Amendment of section 104.- In the Principal Act, in section 104, the figures, word and letters "79A and 79B" shall be omitted.

12. Amendment of section 109.- In the Principal Act, in section 109,-

(i) in sub-section (1), the figures and letters "79A, 79B" shall be omitted; and

(ii) in sub-section (1A), the figures and letters "79A, 79B" shall be omitted.

13. Savings.- (1) Notwithstanding the omission of sections 79A, 79B and 79C with effect from 1st day of March 1974, the cases already disposed of before the publication of the Karnataka Land Reforms (Amendment) Ordinance, 2020 shall not in any way be affected.

(2) All cases pending on the date of publication of this Act pertaining to sections 79A, 79B and 79C and consequential thereof shall stand abated.

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By order and in the name of the
Governor of Karnataka,

(K. DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs and
Legislation.